

Repealed by Act 36 of 1957.

19

**THE CAPITAL ISSUES (CONTINUANCE OF CONTROL)
AMENDMENT ACT, 1952**

No. VI OF 1952



[23rd February, 1952.]

An Act further to amend the Capital Issues (Continuance of Control) Act, 1947.

Enacted by Parliament as follows:—

1. Short title.—This Act may be called the Capital Issues (Continuance of Control) Amendment Act, 1952.

2. Amendment of section 1, Act XXIX of 1947.—In sub-section (3) of section 1 of the Capital Issues (Continuance of Control) Act, 1947 (hereinafter referred to as the principal Act), for the figures "1952" the figures "1956" shall be substituted.

3. Amendment of section 12, Act XXIX of 1947.—In section 12 of the principal Act, after the words "this Act" the words "and in particular for the levy of fees on applications made to the Central Government for its consent" shall be inserted.

Price anna 1 or 1½d.

GIPP—SI—1300 M of Law—1.5.52—4,000